

R. Mallika & Others Vs Expeditors International India Pvt. Ltd

Court: Madras High Court

Date of Decision: June 24, 2019

Acts Referred: Code Of Civil Procedure, 1908 " Section 148, 149, 151, Order 41 Rule 9

Constitution Of India, 1950 " Article 227

Tamil Nadu Court Fees And Suit Valuation Act, 1955 " Section 4, 22

Hon'ble Judges: Abdul Quddhose, J

Bench: Single Bench

Advocate: C. Ramesh, T.V. Sekar

Final Decision: Disposed Off

Judgement